**COURT-II**
**Before the Appellate Tribunal for Electricity**
**(Appellate Jurisdiction)**

# Appeal Nos. 110 of 2015 & IA No. 176 of 2015

**Dated:** **1st March, 2016**

**Present:** **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Indian Wind Power Association** **…Appellant(s)**
**Versus**
**Gujarat Electricity Regulatory Commission & Ors.** **…Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh,
Mr. Tabrez Malawat

Counsel for the Respondent(s): Ms. Superna Shrivastava for R-1
Ms. Swapna Seshadri for R-2

## ORDER

Appeal Nos. 89 of 2015 and 90 of 2015 are fixed for hearing today in this Court-II. Appeal No. 110 of 2015 has also been ordered to be tagged by Court-I and to be heard along with these two Appeals, being Appeal Nos. 89 of 2015 and 90 of 2015.

Learned counsel appearing for the Respondents in Appeal No. 110 of 2015 expresses her inability on personal ground to be present on 8.3.2016. Post all these appeals for hearing on ***23rd March, 2016***.

In these matters, parties are directed to exchange pleadings before the next date of hearing, i.e. 23.3.2016, positively. If any party remains at fault to complete the pleadings, the responsibility will lie upon the party without any adjournment at any cost.

**( T. Munikrishnaiah )**
**Technical Member**

**( Justice Surendra Kumar )**
**Judicial Member**

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